

transporting agents to the Food Corporation of India at Goa during the period from 4th December, 1973 to 13th December, 1976;

(b) whether Goa Port Trust have charged ground rent to F.C.I. for the Cargo stored in Port Trust shed during the period 23rd March, 1975 to 14th May, 1975 as there was strike of workers of H.T.&C. contractors of F.C.I.; and

(c) whether the said strike prolonged from 30th April, 1975 to 14th May, 1975 as the amount of wages was not released by F.C.I. to contractor till Government of Goa intervened on 14h May, 1975?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) M/s. Ramesh M. Pathare, their contract commencing from 14th December, 1973.

(b) Yes, Sir.

(c) No, Sir. Strike during the period from 23-3-1975 to 13-5-1975 was entirely due to a dispute between the contractor and his labour.

आपातकाल के दौरान जिनके मकान गिराए गये थे उन्हें प्लाट देना

2985. श्री टी० एस० नेगी : क्या निर्माण और आवास तथा पूति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के विचाराधीन ऐसा कोई प्रस्ताव है कि उन व्यक्तियों को उचित प्लाट एलाट किये जायें जिनके अनधिकृत मकान तत्कालीन सरकार के आदेशों के अनुसार आपातकाल के दौरान गिराए गये थे ;

(ख) यदि हां, तो उसका ब्यौरा क्या है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

निर्माण और आवास तथा पूति और पुनर्वास मंत्री (श्री सिकन्दर बज्ज) : (क) जी, हां ।

(ख) आपात स्थिति के दौरान गिराई गई सभी कालोनियो में यथा सम्भव यथा पूर्व स्थिति बनाए रखने का सरकार ने निश्चय किया है । तदनुसार निष्कासित लोगों को पुनः बसाया जायेगा ।

(ग) उपर्युक्त (ख) को देखते हुए इसका प्रश्न ही नहीं उठता ।

Assistance for Community Rehabilitation in Flood Affected, Durgapur, Asansol

2986. SHRI ROBIN SEN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Ministry have sanctioned any financial assistance for Community rehabilitation activities in the flood affected area of Durgapur-Asansol; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) and (b). The existing policy and arrangements for financing the expenditure necessitated by natural calamities are based on the recommendations of the Sixth Finance Commission. According to these arrangements, the States are primarily responsible for provision of relief in case of natural calamities. For this purpose, the Sixth Finance Commission has provided amounts by way of margin money. If the expenditure necessitated by a natural calamity exceeds the margin money, Central assistance is given to the State in the form of advance Plan assistance which is to be utilised for accelerating on-going Plan works of taking up approved Plan Works. The Advance Plan assistance allocated in accordance with the above policy in force and made available to the State Government is for the area affected by